

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'D', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.1668/Del/2017
(Assessment Year : 2013-14)

K L Rathi Steels Ltd. No.1/5812, Loni Road, Shahdara, Delhi - 110032 PAN : AAACK 1141 M (APPELLANT)	Vs.	ITO Ward - 14(1), C. R. Building New Delhi - 110002 (RESPONDENT)
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Assessee by	--None--
Revenue by	Shri Kumar Pranav, Sr. D.R.

Date of hearing:	22.07.2021
Date of Pronouncement:	22.07.2021

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 13.02.2017 of the Commissioner of Income Tax (Appeals)-5, Delhi relating to Assessment Year 2013-14.

2. Before us, assessee has moved an application dated 19.07.2021 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and department had issued

Form-5. The assessee therefore seeks to withdraw the appeal, to which the Revenue has no objection.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions **the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 22.07.2021, immediately after conclusion of the hearing of the matter in virtual mode.

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Date:- 22.07.2021

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR
ITAT NEW DELHI